

MINUTES OF THE MEETING No. 8/12 dated 25.5.2011 (held on 26.5.2011) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Deptt. of C&PC (Chem.Div)
2. Shri S.K Aggarwal, DC (MSME)
3. Shri Nand Lal, DIPP
4. Shri A.K Aggarwa, Deptt. of C&PC (PC.Div).
5. Shri P.P. Srivastava, Deptt. of C&PC (Chem.Div)
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.7/11 for confirmation and confirmed and adopted the same without any change.

Case No A-6 NC No.8/12 Dated 25.5.11	M/ s Hindustan Unilever Ltd, Mumbai F.No. 01/83/162/965/AM11/DES-IV 1) RLA F.No.03/94/40/112/AM10 2) RLA F.No.03/94/40/113/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 4.4.2011 issued by Deptt. of C&PC (Chem.Div.). Reminder dated 3/6/2011 issued by this office. Accordingly the case may be re-listed on 22.6.2011..

Case No M-26 NC No.8/12 Dated 25.5.11	M/ s United Phosphorous Ltd, Mumbai F.No. 01/83/50/ 789/AM08/DES-IV RLA F.No.03/95/40/311/AM08 Lic.No.0310435348 dated 9.7.2007
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem.Div.) vide U.O.No. 15022/2/2004-Ch.II dated 19.12.2006 the Committee decided to correct the Unit of Measurement (UOM) for export product from 'Kg'

to 'Litre'.

The quantity and other description mentioned in the minutes of NC M.No.35/83 dated 5.12.2007 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-27 NC No.8/12 Dated 25.5.11	M/ s Aries Dye Chem Inds. Ahmedabad F.No. 01/83/50/531/AM11/DES-IV RLA F.No.08/24/40/188/AM11 Lic.No.0810093166 dated 10.10.2010
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 26.5.2011, the Committee decided to amend the description of Import Item to read as under:-

Import Item

From	To
3 Nitro 1 Diazo 2 Naphthol 4 Sulphonic Acid	6 Nitro 1 Diazo 2 Naphthol 4 Sulphonic Acid

The quantity and other description mentioned in the minutes of ALC M.No. 38/83 dated 22.12.2010 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-28 NC No.8/12 Dated 25.5.11	M/ s Hi-Tech Inks (P) Ltd, Gujarat F.No. 01/83/50/580/AM09/DES-IV RLA F.No.03/94/40/243/AM09 Lic.No.0310473569 dated 6.60.2008
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The Committee considered the case as per agenda. The Committee observed that in CA's Certificate of consumption and production data (enclosed along with application), the quantity shown against pigment consumption is much lower than quantity claimed. The Committee felt that the applicant firm has/had made mis-declaration while claiming quantity of inputs in the license. Therefore, the Committee decided to call the applicant for a personal hearing on 29.6.2011 to discuss the discrepancy and decided to hold the case. Accordingly the case may be re-listed on 29.6.201.

Case No M-29 NC No.8/12 Dated 25.5.11	M/ s Modern Insecticided Ltd, Ludhiana F.No. 01/83/50/ 339/AM11/DES-IV RLA F.No.30/24/40/11/AM11 Lic.No.3010067334 dated 7.6.2010
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/8/2010-Ch.II dated 3.3.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Lufenuron 5% EC	1 Kg	1. Lufenuron Technical 97%	0.050 Kg
		2. Emulsifiers (non-ionic polyoxy ethylene ether)	0.080 Kg
		3. Solvent (Aromex)	0.870 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-30 NC No.8/12 Dated 25.5.11	M/ s Modern Insecticided Ltd, Ludhiana F.No. 01/83/50/ 541/AM11/DES-IV RLA F.No.30/24/40/6/AM11 Lic.No.3010066651 dated 3.5.2010
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/8/2010-Ch.II dated 3.3.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Dimethoate 40% EC	1 Kg	1. Dimethoate Technical (96% Minimum)	0.380 Kg
		2. Emulsifiers and Stabilizer (Containing 15% Cyclohexanone)	0.240 Kg
		3. Solvent (Aromex/ C-9)	0.105 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-31 NC No.8/12 Dated 25.5.11	M/ s Ganga Rasayanie (P) Ltd, Mumbai F.No. 01/85/50/ 48/AM10/DES-IV RLA F.No.03/94/40/161/AM10 Lic.No.03010523241 dated 9.6.2009
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The Committee considered the case as per agenda. The Committee noted that the case pertains to M/o PNG. Simultaneously, noted the Show Cause Notice issued by the Office of the Commissioner of Central Excise and Customs, Surat -II, dated 13/3/2007 and directed to obtain the comments/clarification of RLA, Mumbai, as to whether this SCN has/had any bearing on the issue of licenses, subsequent to the issue of SCN, under para 4.7 of HBP. A letter to go to RLA. Accordingly the case may be re-listed on 29.6.2011.

Case No M-31(A) NC No.8/12 Dated 25.5.11	M/ s United Phosphorous Ltd, Mumbai F.No. 01/83/50/631/AM05/DES-IV RLA F.No.03/24/40/2056/AM05 Lic.No.0310308307 dated 21.12.2004
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 26.5.2011, the Committee decided to amend the description of Export Item to read as under:-

Export Item

From	To
Lamba Cyhalothrin 5% EC (Containing 48% Poybehenyl (Acrylate & 52% mixed xylene) Masdip Supreme	Lamba Cyhalothrin 5% EC

The quantity and other description mentioned in the minutes of ALC M.No. 41/83 dated 23.2.2005 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-31(B) NC No.8/12	M/ s Artek Surfin Chemicals Ltd, Mumbai F.No. 01/83/50/289/AM10/DES-IV
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Dated 25.5.11	RLA F.No.03/94/40/286/AM10 Lic.No.0310528380 dated 10.7.2009
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 26.5.2011, the Committee decided to amend the description of Export Item to read as under:-

Export Item

From	To
NEOBRITE PS	NEOBRITE PA

The quantity and other description mentioned in the minutes of ALC M.No. 33/83 dated 11.11.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 8/83-ALC1/2011 **MEETING DATE** : 25.05.2011

1	Case No.: 958/21/82-ALC4/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/82/050/01823/AM07/	RLA File :02/24/040/00313/AM07/	Lic.No/Date:0210098001 13.02.2007	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.4.2011 issued by this office. Reminder issued on 6.6.2011. Accordingly the case may be re-listed on 22.6.2011.			

	Case No.: 77/46/83-ALC1/2007	Party Name:STALWART CREATIONS	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Rejected
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2	HQ File :01/83/050/01885/AM08/	RLA File :05/24/040/00013/AM08/	Lic.No/Date:0510202215 09.04.2007	Defer Date:
	Decision : The applicant vide its representation dated 2.2.2011 has stated that the case was already rejected. However, as per on line data, the details of rejection are not seen.			

3	Case No.:511/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00088/AM08/	RLA File :02/24/040/00004/AM08/	Lic.No/Date:0210099836 10.04.2007	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.4.2011 issued by this office. Reminer issued on 6.6.2011. Accordingly the case may be re-listed on 22.6.2011.			

4	Case No.:538/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00161/AM08/	RLA File :02/24/040/00014/AM08/	Lic.No/Date:0210100175 20.04.2007	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.4.2011 issued by this office. Reminer issued on 6.6.2011. Accordingly the case may be re-listed on 22.6.2011.			

5	Case No.:99/46/83-ALC1/2007	Party Name:STALWART CREATIONS	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/01907/AM08/	RLA File :05/24/040/00132/AM08/	Lic.No/Date:0510203784 17.05.2007	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda. As directed by DDG(AKC) on file, the case has been added. However, the firm has stated vide its representation dated 2.2.2011 that the case is similar to the case approved earlier vide M.No.7/83 dated ALC-I/2009 dated 13.5.2009. It appears that the licence has been issued within one year from the date of issue of the earlier license. U.O sent to DIPP also on 6.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.6.2011.			

6	Case No.:9/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00773/AM10/	RLA File :10/24/040/00100/AM10/	Lic.No/Date:1010036426 18.12.2009	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.			

7	Case No.: 12/12/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status: Case Approved
	HQ File :01/83/050/00187/AM11/	RLA File :10/24/040/00019/AM11/	Lic.No/Date:1010039058 15.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNT/01/09-10 dt. 11.5.2011 stating that the weighted average yield comes to 0.94% whereas the firm has applied at 2.50% yield, the Committee decided to approve the case at 2.50% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Turmeric C14 (CURCUMIN)	1.43 MT	Turmeric	57.16 MT
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

8	Case No.: 9/42/83-ALC1/2010	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status: Case Deferred
	HQ File :01/83/050/00777/AM11/	RLA File :03/94/040/00120/AM11/	Lic.No/Date:0310585210 27.07.2010	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda. Since no data is available on line, the case was deferred for four weeks. Accordingly the case may be re-listed on 22.6.2011.			

9	Case No.: 2/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status: Case Deferred
	HQ File :01/83/050/00409/AM11/	RLA File :10/24/040/00045/AM11/	Lic.No/Date:1010039980 03.09.2010	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.			

10	Case No.: 3/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status: Case Deferred
	HQ File :01/83/050/00410/AM11/	RLA File :10/24/040/00048/AM11/	Lic.No/Date:1010039982 03.09.2010	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.			

11	Case No.:4/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00411/AM11/	RLA File :10/24/040/00049/AM11/	Lic.No/Date:1010039983 03.09.2010	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.			

12	Case No.:5/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00412/AM11/	RLA File :10/24/040/00050/AM11/	Lic.No/Date:1010039984 03.09.2010	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.			

13	Case No.:10/34/83-ALC1/2010	Party Name:STERLING BIOTECH LTD.	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Approved								
	HQ File :01/83/050/00601/AM11/	RLA File :34/24/040/00252/AM10/	Lic.No/Date:3410028119 28.09.2010	Defer Date:								
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 23.5.2011 the Committee decided to approve the case as under:-											
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Fish Gelatin</td><td>8,000 Kg</td><td>Fish Skin</td><td>88,888.889 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Fish Gelatin	8,000 Kg	Fish Skin	88,888.889 Kg
	Export Item	Qty.	Import Item	Qty.								
Fish Gelatin	8,000 Kg	Fish Skin	88,888.889 Kg									
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.												

14	Case No.:11/28/83-ALC1/2010		Party Name:ROHAN DYES AND INTERMEDIATES LTD.		Meet No/Date:8/83-ALC1/2011 25.05.2011		Status:Case Approved	
	HQ File :01/83/050/00487/AM11/		RLA File :08/24/040/00023/AM11/		Lic.No/Date:0810092686 30.09.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/105/2006-Ch.II dated 9.5.2011 the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
Reactive Black XRN (Reactive Black Super		1 Kg	1. Aniline Oil 2. H Acid		0.226 Kg 0.148 Kg			

SN) (Reactive Black ANN) (Dye content 65%)	3. Meta Phenylene Diamine 4 Sulphonic Acid 4. J Acid 5. Sodium Nitrite 6. Sodium Bi- carbonate	0.030 Kg 0.020 Kg 0.097 Kg 0.225 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

15	Case No.:53/34/83-ALC1/2010	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Approved
	HQ File :01/83/050/00644/AM11/	RLA File :03/94/040/00727/AM11/	Lic.No/Date:0310601395 15.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/51/2005-PC.II dated 26.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	White Coloured Master Batch (Plastwhite Gold/Plastmodifier)	1 Kg	1. LLDPE Injection Moulding Grade 2. Elastomer Propylene Based 3. Calcium Carbonate	0.1030 Kg 0.1545 Kg 0.7725 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

16	Case No.:7/44/83-ALC1/2010	Party Name:FINOTEX FIBRECAST,	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00830/AM11/	RLA File :31/24/040/00190/AM11/	Lic.No/Date:3110045892 13.12.2010	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.3.2011 and 2.5.2011. Reminder dated 6.6.2011 issued by this office. Accordingly the case may be re-listed on 22.6.2011.			

17	Case No.:4/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00730/AM11/	RLA File :10/24/040/00075/AM11/	Lic.No/Date:1010041251 23.12.2010	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.

18	Case No.:10/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00736/AM11/	RLA File :10/24/040/00084/AM11/	Lic.No/Date:1010041260 27.12.2010	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.			

19	Case No.:11/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00737/AM11/	RLA File :10/24/040/00083/AM11/	Lic.No/Date:1010041261 27.12.2010	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.			

20	Case No.:12/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00738/AM11/	RLA File :10/24/040/00076/AM11/	Lic.No/Date:1010041262 27.12.2010	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.			

21	Case No.:13/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00739/AM11/	RLA File :10/24/040/00077/AM11/	Lic.No/Date:1010041263 27.12.2010	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.			

22	Case No.:20/40/83-ALC1/2010	Party Name:SINGHVI PAPER PRODUCTS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00746/AM11/	RLA File :04/24/040/00255/AM11/	Lic.No/Date:0410120175 28.12.2010	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.5.2011 issued by DIPP. Reminder by E-mail dated 6.6.2011 issued by this office. Accordingly			

the case may be re-listed on 22.6.2011..

23	Case No.:23/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00749/AM11/	RLA File :10/24/040/00078/AM11/	Lic.No/Date:1010041290 30.12.2010	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.			

24	Case No.:24/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00750/AM11/	RLA File :10/24/040/00080/AM11/	Lic.No/Date:1010041295 30.12.2010	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.			

25	Case No.:25/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00751/AM11/	RLA File :10/24/040/00088/AM11/	Lic.No/Date:1010041296 30.12.2010	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.			

26	Case No.:1/38/85-ALC3/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/85/050/00173/AM11/	RLA File :10/24/040/00101/AM11/	Lic.No/Date:1010041539 19.01.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.			

	Case No.:4/44/83-ALC1/2010	Party Name:CONSTECH ENTERPRISES PVT.LTD.	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Approved
	HQ File :01/83/050/00827/AM11/	RLA File :05/23/040/00295/AM11/	Lic.No/Date:0510282250 24.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/48/2005-Ch.II dated 24.5.2011 the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Dicumylated Diphenylamine	1 Kg	Dipheyl Amine	0.464 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:9/44/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
HQ File :01/83/050/00832/AM11/	RLA File :10/24/040/00098/AM11/	Lic.No/Date:1010041593 25.01.2011	Defer Date:22.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.			

Case No.:10/44/83-ALC1/2010	Party Name:HINDUSTAN COMPOSITES LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
HQ File :01/83/050/00833/AM11/	RLA File :03/94/040/00553/AM07/	Lic.No/Date:0310612495 25.01.2011	Defer Date:22.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.4.2011 issued by this office. Reminder issued on 6.6.2011. Accordingly the case may be re-listed on 22.6.2011..			

Case No.:11/44/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
HQ File :01/83/050/00834/AM11/	RLA File :03/94/040/00438/AM11/	Lic.No/Date:0310612496 25.01.2011	Defer Date:22.06.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.6.2011.			

Case No.:2/48/83-ALC1/2010	Party Name:BHA VIN INDUSTRIES	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Approved
HQ File :01/83/050/00927/AM11/	RLA File :03/94/040/00939/AM11/	Lic.No/Date:0310616181 15.02.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/11/2011-PC.II dated 16.5.2011 the Committee decided to approve the case as under:-			

31	Export Item	Qty.	Import Item	Qty.
	Super White Master Batch (containing 20+/-1% LLDPE and 80+/-1% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.2029 Kg 0.8240 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

32	Case No.:4/48/83-ALC1/2010	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00929/AM11/	RLA File :03/95/040/00905/AM11/	Lic.No/Date:0310616537 17.02.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 19.4.11 and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 22.6.2011.			

33	Case No.:5/48/83-ALC1/2010	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00930/AM11/	RLA File :03/95/040/00908/AM11/	Lic.No/Date:0310616538 17.02.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 19.4.11 and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 22.6.2011.			

34	Case No.:3/48/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00928/AM11/	RLA File :10/24/040/00114/AM11/	Lic.No/Date:1010041801 18.02.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.			

	Case No.:6/48/83-ALC1/2010	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Approved
	HQ File :01/83/050/00931/AM11/	RLA File :05/23/040/00331/AM11/	Lic.No/Date:0510284228 18.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 23.5.2011,			

the Committee decided to approve the case as under:-

Export Item

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S.No.	Description of Item	Quantity
1.	Abrasive Belts P 40 Grit (140 mm x 3150 mm) (0.441 Sq. M/Belt) Item Code PZ628: Grit P 40)	1 No.
2.	Abrasive Belts P 50 Grit (140 mm x 3150 mm) (0.441 Sq.M/Belt) item Code PZ628: Grit P 50)	1 No.

Import Item

S.No.	Description of Item	Quantity
1.	Coated Abrasive Cloth (Alumina Zirconia Cloth Roll 1380 mm width item Code PZ628: Grit P 40)	1.0237 Sq.Meter/Sq. Meter in export
2.	Coated Abrasive Cloth (Alumina Zirconia Cloth Roll 1380 mm width item Code PZ628: Grit P 50)	1.0237 Sq.Meter/Sq. Meter in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

36	Case No.:7/48/83-ALC1/2010	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00932/AM11/	RLA File :05/23/040/00320/AM11/	Lic.No/Date:0510284229 18.02.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.6.2011.			

37	Case No.:8/48/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00933/AM11/	RLA File :09/24/040/00341/AM11/	Lic.No/Date:0910045588 18.02.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.6.2011.			

	Case No.:10/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2011	Status:Case
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38			25.05.2011	Deferred
	HQ File :01/83/050/00935/AM11/	RLA File :10/24/040/00107/AM11/	Lic.No/Date:1010041843 21.02.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.			

39	Case No.:11/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00936/AM11/	RLA File :10/24/040/00106/AM11/	Lic.No/Date:1010041844 21.02.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.			

40	Case No.:12/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00937/AM11/	RLA File :10/24/040/00109/AM11/	Lic.No/Date:1010041845 21.02.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.			

41	Case No.:13/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00938/AM11/	RLA File :10/24/040/00096/AM11/	Lic.No/Date:1010041839 21.02.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.			

42	Case No.:14/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00939/AM11/	RLA File :10/24/040/00102/AM11/	Lic.No/Date:1010041840 21.02.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.			

	Case No.:15/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
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43	HQ File :01/83/050/00940/AM11/	RLA File :10/24/040/00103/AM11/	Lic.No/Date:1010041841 21.02.2011	Defer Date:22.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.				

44	Case No.:16/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00941/AM11/	RLA File :10/24/040/00104/AM11/	Lic.No/Date:1010041842 21.02.2011	Defer Date:22.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.				

45	Case No.:17/48/83-ALC1/2010	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/00942/AM11/	RLA File :02/24/040/00208/AM11/	Lic.No/Date:0210155153 22.02.2011	Defer Date:22.06.2011
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP on 25.5.2011 defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.6.2011.				

46

Case No.:5/52/83-ALC1/2010	Party Name:EURO EXPO	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Approved									
HQ File :01/83/050/01091/AM11/	RLA File :05/23/040/00352/AM11/	Lic.No/Date:0510286095 15.03.2011	Defer Date:									
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 23.5.2011, the Committee decided to approve the case as under:-												
<u>Export Item</u>												
-												
<table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Decorated Straw Basket with Penzy Handle (Size L)</td><td>1960 Nos.</td></tr><tr><td>2.</td><td>Decorated Straw Basket with Penzy Handle (Size XL)</td><td>3960 Nos.</td></tr></table>				S.No.	Description of Item	Quantity	1.	Decorated Straw Basket with Penzy Handle (Size L)	1960 Nos.	2.	Decorated Straw Basket with Penzy Handle (Size XL)	3960 Nos.
S.No.	Description of Item	Quantity										
1.	Decorated Straw Basket with Penzy Handle (Size L)	1960 Nos.										
2.	Decorated Straw Basket with Penzy Handle (Size XL)	3960 Nos.										
-												
<u>Import Item</u>												
-												

S.No.	Description of Item	Quantity
1.	Relevant Straw Basket with Penzy (Size L)	1970 Nos.
2.	Relevant Straw Basket with Penzy (Size L)	3980 Nos.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:7/52/83-ALC1/2010	Party Name:ARCHIES LTD.	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Approved
HQ File :01/83/050/01093/AM11/	RLA File :05/23/040/00356/AM11/	Lic.No/Date:0510286268 16.03.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 23.5.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
As per application	7,60,000 Nos.	1. Card Board Coated 275+/- 10% GSM 2. Uncoated paper (For Coloured Envelopes) 88+/-10% GSM 3. Art paper Coated 150+/- 10% GSM 4. Stamping Foil for printing purpose 5. Satin Ribbon width 0.5 inches	1.02 Kg/Kg content in export 1.02 Kg/Kg content in export 1.02 Kg/Kg content in export 1.03 Sq.Mtr./Sq. Mtr. content in export 1.02 Mtr./Mtr. content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:1/52/83-ALC1/2010	Party Name:GMM COATINGS PVT. LTD.	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
HQ File :01/83/050/01087/AM11/	RLA File :08/24/040/00356/AM11/	Lic.No/Date:0810097328 17.03.2011	Defer Date:22.06.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.5.2011 issued by DIPP. Reminder issued on 6.6.2011 issued by this office. Accordingly the case may be re-listed on 22.6.2011..

49	Case No.:2/52/83-ALC1/2010	Party Name:GMM COATINGS PVT. LTD.	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/01088/AM11/	RLA File :08/24/040/00357/AM11/	Lic.No/Date:0810097329 17.03.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.5.2011 issued by DIPP. Reminder issued on 6.6.2011 issued by this office. Accordingly the case may be re-listed on 22.6.2011..			

50	Case No.:8/52/83-ALC1/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Approved
	HQ File :01/83/050/01094/AM11/	RLA File :03/95/040/00390/AM11/	Lic.No/Date:0310621787 17.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/33/2007-Chem.II dated 25.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	C ₁₆ C ₁₈ Alcohol Ethoxylate 20 mole (CM 1000)	1 Kg	1. Ethylene Oxide 2. C ₁₆ C ₁₈ Fatty Alcohol	0.781 Kg 0.227 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

51	Case No.:9/52/83-ALC1/2010	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/01095/AM11/	RLA File :03/95/040/00960/AM11/	Lic.No/Date:0310621797 17.03.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 12.5.2011.. Accordingly the case may be relisted on 22.6.2011			

52	Case No.:10/52/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/01096/AM11/	RLA File :03/94/040/01095/AM11/	Lic.No/Date:0310621823 17.03.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) on 24.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.6.2011			

	Case No.:11/52/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA	Meet No/Date:8/83-ALC1/2011	Status:Case
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53		PRIVATE LIMITED	25.05.2011	Deferred
	HQ File :01/83/050/01097/AM11/	RLA File :03/94/040/01094/AM11/	Lic.No/Date:0310621873 17.03.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) on 24.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.6.2011			

54	Case No.:3/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/01089/AM11/	RLA File :10/24/040/00130/AM11/	Lic.No/Date:1010042162 18.03.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.			

55	Case No.:4/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/01090/AM11/	RLA File :10/24/040/00131/AM11/	Lic.No/Date:1010042163 18.03.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.			

56	Case No.:12/52/83-ALC1/2010	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
	HQ File :01/83/050/01098/AM11/	RLA File :03/95/040/00873/AM11/	Lic.No/Date:0310621982 18.03.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 3.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.6.2011.			

	Case No.:13/52/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Approved							
	HQ File :01/83/050/01099/AM11/	RLA File :03/95/040/00776/AM11/	Lic.No/Date:0310622028 18.03.2011	Defer Date:							
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/25/2004-Ch.II dated 25.5.2011 the Committee decided to approve the case as under:-										
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Mancozeb 80 WP</td><td>1 Kg</td><td>1. Carbon Di Sulphide</td><td>0.537 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Mancozeb 80 WP	1 Kg	1. Carbon Di Sulphide
Export Item	Qty.	Import Item	Qty.								
Mancozeb 80 WP	1 Kg	1. Carbon Di Sulphide	0.537 Kg								

57	(Mancozeb 80% WP) (Packed in Multiwalled Yellow paper bags)	2. Ethylene Diamine 3. Sodium Ligno Sulfonate (Borresperse NA) 4. Manganese Sulphate 5. Zinc Sulphate 6. Multiwalled Yellow Paper Bags	0.212 kg 0.035 Kg 0.508 kg 0.051 Kg May be allowed as per general packing policy
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

58	Case No.: 14/52/83-ALC1/2010	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status: Case Deferred
	HQ File :01/83/050/01100/AM11/	RLA File :03/95/040/00977/AM11/	Lic.No/Date:0310622089 18.03.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.6.2011.			

59	Case No.: 15/52/83-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status: Case Deferred
	HQ File :01/83/050/01101/AM11/	RLA File :03/94/040/01062/AM11/	Lic.No/Date:0310622219 21.03.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.6.2011.			

60	Case No.: 17/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status: Case Deferred
	HQ File :01/83/050/01103/AM11/	RLA File :10/24/040/00132/AM11/	Lic.No/Date:1010042204 22.03.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.6.2011.			

	Case No.: 5/2/83-ALC1/2011	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status: Case Deferred
	HQ File :01/83/050/00005/AM12/	RLA File :17/24/040/00007/AM11/	Lic.No/Date:1710003908	Defer

61		01.04.2011	Date:22.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.6.2011.. Accordingly the case may be relisted on 22.6.2011			

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Case No.:39/2/83-ALC1/2011	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Approved
HQ File :01/83/050/00039/AM12/	RLA File :05/24/040/00421/AM11/	Lic.No/Date:0510287462 05.04.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/30/2009-Ch.II dated 25.5.2011 the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (Chlorine Content 40% to 45%)	1 Kg	1. Paraffin (C ₁₀ -C ₂₀)	0.595 Kg
		2. Tin Stabilizer	0.010 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

63	Case No.: 40/2/83-ALC1/2011	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status: Case Deferred
	HQ File :01/83/050/00040/AM12/	RLA File :05/24/040/00422/AM11/	Lic.No/Date:0510287466 05.04.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.6.2011.			

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Case No.: 41/2/83-ALC1/2011	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status: Case Approved
HQ File :01/83/050/00041/AM12/	RLA File :03/95/040/00451/AM11/	Lic.No/Date:0310625056 05.04.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/122/2004-Ch.II dated 30.3.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Pigment Red 122 (C.I.No.73915)	1 Kg	1. Dimethyl Succinyl Succinate 2. Di Methyl Formamide 3. Polyphosphoric Acid	0.758 Kg 2.580 Kg 1.620 Kg

4. Phosphorous Pentoxide | 2.531 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:42/2/83-ALC1/2011	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Approved
HQ File :01/83/050/00042/AM12/	RLA File :03/95/040/00454/AM11/	Lic.No/Date:0310625075 05.04.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/122/2004-Ch.II dated 30.3.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Pigment Red 188 (C.I.No.12467)	1 Kg	1. Naphthol ASOL 2. 2,5 Dichloro Anilido-5- Carboxy Methyl Anthranilate 3. Sodium Nitrite	0.464 Kg 0.535 Kg 0.116 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:43/2/83-ALC1/2011	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Approved
HQ File :01/83/050/00043/AM12/	RLA File :03/95/040/00296/AM11/	Lic.No/Date:0310625089 05.04.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/33/2007-Ch.II dated 25.5.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
C ₁₆ C ₁₈ Alcohol Ethoxylate 80 mole (CSA 200)	1 Kg	1. Ethylene Oxide 2. C ₁₆ C ₁₈ Fatty Alcohol (CSA)	0.941 Kg 0.0677 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:44/2/83-ALC1/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status:Case Deferred
HQ File :01/83/050/00044/AM12/	RLA File :09/24/040/00009/AM12/	Lic.No/Date:0910046298	Defer

67			07.04.2011	Date:22.06.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.6.2011.. Accordingly the case may be relisted on 22.6.2011				

68	Case No.: 45/2/83-ALC1/2011	Party Name:NISHANT AROMAS	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status: Case Deferred
	HQ File :01/83/050/00045/AM12/	RLA File :03/95/040/00922/AM11/	Lic.No/Date:0310625555 07.04.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.6.2011.. Accordingly the case may be relisted on 22.6.2011			

69	Case No.: 1/4/83-ALC1/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status: Case Deferred
	HQ File :01/83/050/00048/AM12/	RLA File :09/24/040/00008/AM12/	Lic.No/Date:0910046404 18.04.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.6.2011.. Accordingly the case may be relisted on 22.6.2011			

70	Case No.: 1/8/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status: Case Deferred
	HQ File :01/83/050/00110/AM12/	RLA File :03/95/040/00041/AM12/	Lic.No/Date:0310630667 11.05.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.6.2011			

71	Case No.: 2/8/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status: Case Deferred
	HQ File :01/83/050/00111/AM12/	RLA File :03/95/040/00042/AM12/	Lic.No/Date:0310630674 11.05.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.6.2011			

72	Case No.: 3/8/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status: Case Deferred
	HQ File :01/83/050/00112/AM12/	RLA File :03/95/040/00043/AM12/	Lic.No/Date:0310630688 11.05.2011	Defer Date:22.06.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.6.2011

73	Case No.: 4/8/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status: Case Deferred
	HQ File :01/83/050/00113/AM12/	RLA File :03/95/040/00083/AM12/	Lic.No/Date:0310630694 11.05.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.6.2011			

74	Case No.: 5/8/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status: Case Deferred
	HQ File :01/83/050/00114/AM12/	RLA File :09/24/040/00549/AM11/	Lic.No/Date:0910046746 12.05.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.6.2011			

75	Case No.: 6/8/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status: Case Deferred
	HQ File :01/83/050/00115/AM12/	RLA File :09/24/040/00545/AM11/	Lic.No/Date:0910046747 12.05.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.6.2011			

76	Case No.: 7/8/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status: Case Deferred
	HQ File :01/83/050/00116/AM12/	RLA File :05/23/040/00052/AM12/	Lic.No/Date:0510290567 12.05.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 20.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.6.2011.			

77	Case No.: 8/8/83-ALC1/2011	Party Name:SOUTH INDIA BROMINE AND ALLIED CHEMICALS PVT. LTD.	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status: Case Deferred
	HQ File :01/83/050/00117/AM12/	RLA File :35/24/040/00004/AM12/	Lic.No/Date:3510033874 13.05.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of			

C&PC(Chem.Div) on 20.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.6.2011.

78	Case No.: 9/8/83-ALC1/2011	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status: Case Deferred
	HQ File :01/83/050/00118/AM12/	RLA File :04/24/040/00349/AM11/	Lic.No/Date:0410124120 16.05.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.6.2011			

79	Case No.: 10/8/83-ALC1/2011	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:8/83-ALC1/2011 25.05.2011	Status: Case Deferred
	HQ File :01/83/050/00119/AM12/	RLA File :05/24/040/00033/AM12/	Lic.No/Date:0510290849 16.05.2011	Defer Date:22.06.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.6.2011			

Date:06.06.2011
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer